



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Tamil Nadu)

To,

The DEAN
VINAYAKA MISSIONS KIRUPANANDA VARIYAR MEDICAL COLLEGE
AND HOSPITALS
NH 47, Sankari Main Road, Veerapandi Post, Salem -636308

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/TN/MIS/205218/2021 dated 23 Mar 2021. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC21B038TN110167
2. File No.	7467
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Construction of Hospital and Educational Institution
7. Name of Company/Organization	VINAYAKA MISSIONS KIRUPANANDA VARIYAR MEDICAL COLLEGE AND HOSPITALS
8. Location of Project	Tamil Nadu
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 10/11/2021

(e-signed)
Tmt.P.RAJESWARI,IFS
Member Secretary
SEIAA - (Tamil Nadu)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH.Please quote identification
number in all future correspondence.*

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PARIVESH

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and Virtuous Environmental Single-Window Hub)





STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai, No.1, Jeenis Road, Saidapet, Chennai-15.

ENVIRONMENTAL CLEARANCE (EC)

Letter No. SEIAA-TN/F.No. 3064/EC/8(a)/4863/2021 dated:30.10.2021

Sub: SEIAA, TN - Environmental Clearance under violation notification for the Proposed medical college and Hospital buildings by M/s. Vinayaka Missions Kirupananda Variyar Medical College & Hospitals at S.No.88/1B1B, 1B2B, 1B3B, 2B1B, 2B2, 3, 4, 5, 6, 7, 8A (Pt.), 8B, S.No.89/1B1B, 1B2B, 1B3B, 1B4B, 1B5B, 1B6, 2, S.No.90/1, 2A, 2B, 2C, 2D, 2E, 2F, 3A, 3B, 3C, 3D, S.No.91/2, S.No.94/1(Pt.), 97/2A2, 2B, 2C, 3B1B, 3B2B, 3B3B, 3B4B, 3B5B, 3B6, 3B7, 4A, 4B, 4C, 4D, 5A, 5B, 7A, 7B in Veerapandi village, S.No. 38, 39(Pt.), 48/8(Pt.), 9, 10, 11, 16, S.No. 54/1, 2, 3, 4, 8, 10, 11, 12, 13, 15, 17, 21, 22, 23, 24, 25, 26, 27, S.No. 55/1, 2(Pt.), 3, 4, 5, S.No. 117/1, 3(Pt.), S.No.118/1, 2, 3, S.No.119/1, 2, 7, 8, 9, S.No.120/6, 7 in Nalrayanpatti Village, S.No.37/2C, 2E, 2F, S.No.40/1N, 2, 3D (Pt.), S.No.42/5A, 6A, 6B, 6E, 6F, 6I, 6J, 6K, 7, 8A, 9, 10, 11A, 11B, 13 in Chinnaseeragapadi Village, Veerapandi Panchayat Union, Salem Taluk, Salem District, Tamil Nadu - Category – “B2” and Schedule S. No. 8(b) - Issued - Regarding.

- Ref:
1. Proponent application for Environmental Clearance dated: 16.10.2014.
 2. MoEF & CC Notification S.O.804 (E) dated 14.03.2017
 3. MoEF & CC Notification S.O.1030 (E) dated 08.03.2018.
 4. Office memorandum issued by MoEF & CC vide F.No.22-10/2019-IA.III
Dated: 09.09.2019
 5. Request letter from the proponent appraising the application dated 16.10.2014
Under violation as per O.M MoEF &CC dated 09.09.2019 submitted to
SEIAA-TN on 26.02.2020
 6. ToR Issued by SEIAA-TN Vide SEIAA-TN/F.No.3064/violation/ ToR-823/
2020 dated: 23.11.2020


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7. Proponent EIA application submitted to SEIAA-TN for EC dated 06.07.2021
8. Minutes of the 224th SEAC Meeting held on 03.08.2021
9. Minutes of the 225th SEAC Meeting held on 13.08.2021
10. Proponent reply dated: 17.08.2021
11. Minutes of the 464th SEIAA meeting held on 27.09.2021
12. Proponent reply dated: 01.10.2021
13. Minutes of the 470th SEIAA meeting held on 18.10.2021

1.0 This has reference to your application 7th cited, wherein you have submitted proposal for obtaining Environmental Clearance under violation notification for Proposed medical college and Hospital buildings by M/s. Vinayaka Missions Kirupananda Variyar Medical College & Hospitals under Category B2 and Schedule S.No. 8(b) under the Environment Impact Assessment Notification, 2006, and the notification S.O.1030 (E) dated 08.03.2018 as amended of the Ministry of Environment, Forests and Climate Change, Government of India, New Delhi.

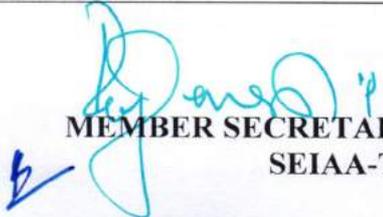
The Competent Authority and Authorized signatory has furnished detailed information in Form 1 and Form 1A and liquidate enclosures are as Annexures:

2.0 Project Details

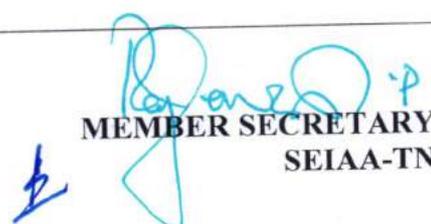
PROJECT DETAILS		
Sl. No	Description	Details
1)	Name of the Project proponent and address	M/s.Vinayaka Mission's Kirupananda Variyar Medical College & Hospital Dr.Deepthi Shastri, Dean Nalrayanpatti Chinnaseeragapadi, Veerapandi Village Salem Taluk Salem District - 636 308
2)	Proposed Activity	Proposed medical college and Hospital buildings by M/s. Vinayaka Missions Kirupananda Variyar


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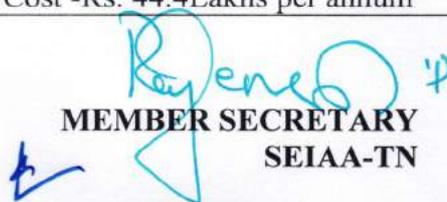
		Medical College & Hospitals
3)	Schedule No.	8(a)
4)	Project Location	
	i)Survey No	S.No.88/1B1B, 1B2B, 1B3B, 2B1B, 2B2, 3, 4, 5, 6, 7, 8A (Pt.), 8B, S.No.89/1B1B, 1B2B, 1B3B, 1B4B, 1B5B, 1B6, 2, S.No.90/1, 2A, 2B, 2C, 2D, 2E, 2F, 3A, 3B, 3C, 3D, S.No.91/2, S.No.94/1(Pt.), 97/2A2, 2B, 2C, 3B1B, 3B2B, 3B3B, 3B4B, 3B5B, 3B6, 3B7, 4A, 4B, 4C, 4D, 5A, 5B, 7A, 7B in Veerapandi Village, S.No. 38, 39(Pt.), 48/8(Pt.), 9, 10, 11, 16, S.No. 54/1, 2, 3, 4, 8, 10, 11, 12, 13, 15, 17, 21, 22, 23, 24, 25, 26, 27, S.No. 55/1, 2(Pt.), 3, 4, 5, S.No. 117/1, 3(Pt.), S.No.118/1, 2, 3, S.No.119/1, 2, 7, 8, 9, S.No.120/6, 7 in Nalrayanpatti Village, S.No.37/2C, 2E, 2F, S.No.40/1N, 2, 3D (Pt.), S.No.42/5A, 6A, 6B, 6E, 6F, 6I, 6J, 6K, 7, 8A, 9, 10, 11A, 11B, 13 in Chinnaseeragapadi Village, Veerapandi Panchayat Union, Salem Taluk, Salem District, Tamil Nadu
	ii)Revenue Village	Veerapandi Village, Nalrayanpatti Village Chinnaseeragapadi Village
	iii)Taluk	Salem
	iv)District	Salem
5)	Area of the Land	253333Sq.m
6)	Built up Area	85734.58 Sq.m


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7)	Brief description of the project			
	Sl. No.	Block Description	No. of Floors	Built-up area (Sq.m)
	I. Buildings already constructed and in operation			
	A.	Hospital components		
		Super specialty hospital PG Block	B+6 Floors	30947
	B.	Non Hospital Components		
		Medical college main building	G+2 Floors	11818.80
		Medical college Boys hostel	G+2 Floors	10393.23
		Medical college Girls hostel	G+2 Floors	10393.23
		Medical college CRRJ students hostel (1-10)	G+1 Floors	04995.80
		Nursing Hostel	G+2 Floors	05206.85
		Hostel Block I	G+3 Floors	05989.85
	II. Building Construction not yet Started			
		Hostel Block II	G+3 Floors	05989.85
		Total built up area (Hospital Components & Non Hospital Components)		85734.58
8)	Expected Occupancies		1980Nos	
9)	Parking area		11887Sq.m	
10)	Green Belt		49233Sq.m	
11)	UTILITIES-WATER			
	Total Water Requirement		660 kLD	
	Total Fresh Water Requirements		287 kLD	
	a)Source from where the water is proposed to be drawn		TWAD Board	
	Domestic (Fresh water)		262 kLD	
	Lab & OT(Fresh water)		25kLD	
	ii) Toilet Flushing(Recycled Water)		110 kLD	
	iii) Green belt development & OSR (Recycled Water)		263 kLD	


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12)	Waste Water	
	i) Sewage	Quantity of sewage generated : 235 kLD
	ii) Details of Treatment	Sewage Treatment Plant - 380 KLD <ol style="list-style-type: none"> 1. Bar Screen Chamber 2. Equalization tank 3. Aeration tank I & II 4. Secondary Settling tank I & II 5. Clarified water tank 6. Pressure sand filter 7. Activated carbon filter 8. Treated water tank 9. Sludge holding tank 10. Filter press 11. UV Disinfection system Effluent Treatment Plant - 30 KLD
	iii) Treated Sewage & Mode of Disposal with quantity	Treated waste water - 352 KLD Flushing - 110 KLD Greenbelt development & OSR - 263 KLD HVAC-89 KLD
13)	SOLID WASTE	
	i) Bio degradable – 568Kg/day	Organic waste Converter
	ii) Non Bio degradable – 852Kg /day	Authorized recyclers
	iii) STP Sludge – 40 Kg /day	Will be used as a manure for green belt development
	iv) Bio medical waste-236 Kg/day	To be disposed in CBMWTF
14)	POWER REQUIREMENT	
	i) Tamil Nadu Electricity Board	750 KVA from TANGEDCO
	ii) D.G. Set	DG Sets of 250 KVA (2 Nos)
	iii) Height of Stack above the tallest Building	Adequate stack.
15)	Project Cost	Rs. 88 Crores
16)	EMP Cost	For Operation Phase: Capital Cost -Rs. 137Lakhs, Operation Cost -Rs. 44.4Lakhs per annum


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Annexure 2 - Affidavit

The proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I, Prof.Dr.Deepthi Shastri, MS., MNAMS, Dean, represent M/s Vinayaka Mission's Kirupananda Variayar Medical College & Hospitals, at sankari main road (NH 47), Seeragapadi, Salem – 636308. We have constructed Hospital building and Educational Institution at S.No.88/1B1B, 1B2B, 1B3B, 2B1B, 2B2, 3, 4, 5, 6, 7, 8A (Pt.), 8B, S.No.89/1B1B, 1B2B, 1B3B, 1B4B, 1B5B, 1B6, 2, S.No.90/1, 2A, 2B, 2C, 2D, 2E, 2F, 3A, 3B, 3C, 3D, S.No.91/2, S.No.94/1(Pt.), Nalrayanpatti Village in S.No. 38, 39(Pt.), 48/8(Pt.), 9, 10, 11, 16, S.No. 54/1, 2, 3, 4, 8, 10, 11, 12, 13, 15, 17, 21, 22, 23, 24, 25, 26, 27, S.No. 55/1, 2(Pt.), 3, 4, 5, S.No. 117/1, 3(Pt.), S.No.118/1, 2, 3, S.No.119/1, 2, 7, 8, 9, S.No.120/6, 7, Chinnaseeragapadi Village in S.No.37/2C, 2E, 2F, S.No.40/1N, 2, 3D (Pt.), S.No.42/5A, 6A, 6B, 6E, 6F, 6I, 6J, 6K, 7, 8A, 9, 10, 11A, 11B, 13, Veerapandi Panchayat Union, Salem Taluk, Salem District. An application submitted by us seeking Environmental Clearance under the EIA Notification, 2006 is under scrutiny in the Authority. I am furnishing the following undertaking to the Authority, hereby solemnly affirm and state as follows:-

1. We commit to SEIAA that the total fresh water requirement for our Hospital building and Educational Institution is 287 KLD. The required water will be met through TWAD Board. We have obtained required permission from TWAD Board for supply of fresh water for entire period of operation vide Letter No.F.WS to Private Institute/ VMKV/ JDO/ 2018/ Dt.03.01.2019.
2. We commit to SEIAA that the Total quantity of sewage generated from the proposed project is 345 KLD, which will be treated in the STP of 380 KLD capacity & the treated sewage of 328 KLD, out of which 110 KLD will be used for Flushing, 239 KLD will be used for Greenbelt development & OSR, 89 KLD will be used for HVAC. The Total quantity of effluent generated from the proposed project is 25 KLD which will be treated in the 30 KLD Effluent Treatment Plant, out of which 24 kLD of treated water will be generated and used for Greenbelt.


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3. We commit to SEIAA that the Total Municipal Solid waste generated from the development will be 1420 Kg/day in which 852 Kg/day is Biodegradable waste, which will be treated in Organic waste convertor within the project site mixed with 35 Kg/day STP sludge and then used as manure for landscaping purpose within project site and 568 Kg/day is Non Biodegradable waste will be sold to recyclers.
4. We have allocated the CER fund of Rs. Rs 66 Lakhs (Sixty Six Lakhs Rupees) and utilized for Infrastructure facility for drinking water and toilet facility for the below mentioned schools.

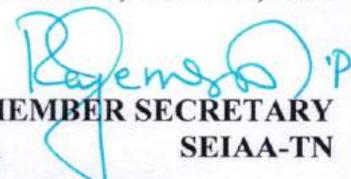
S. No	CER Activity	Capital cost Allocation (in Lakhs)
1	Improvement of school infrastructure, sanitation facility, library, Drinking water treatment plant, solar lighting & smart class (LED Projector with computer) for	
	Government Boys Higher Secondary School, Veeraganur	25
	Government Girls Higher Secondary School, Veeraganur	25
	Government Higher secondary school, Veerapandi	16
Total Cost Allocation		66

5. We assure that we are liable for the operation and maintenance of STP & ETP for a period of 10 years from the date of operation of the project.
6. We also assure that the storm water drain would not carry any untreated or treated sewage.
7. We also assure that our project site does not encroach any water bodies such as rivers, canals, nallas, lakes, ponds, tanks, etc., from its original boundary.
8. We also assure that no litigations are pending against the project.

I am aware that I can be prosecuted under relevant Act and Rules, if I am not ensuring the adherence of the above commitment.

3.0 Project Appraisal and Environment Clearance

- i. The project activity is covered in 8(a) of the Schedule and is of B2 category. It does not require Public Consultation as per Para 7 III Stage (3) (i) (d) of EIA Notification, 2006. Based on the application made in Form-1, Form-IA, EIA


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- Report, Annexures and the additional clarifications furnished by the proponent, it was found from the photographs furnished by the proponent which shows that the construction activity was started without prior Environmental Clearance. Hence it was considered as violation of EIA Notification, 2006.
- ii. As per the MoEF & CC Notification dated: 14.03.2017, stated that the cases of violation will be dealt strictly as per the procedures specified in the following manner
- “In case the project or activities requiring prior EC under EIA Notification, 2006 from the concerned regulatory authority are brought for Environmental Clearance after starting the construction work or have undertaken expansion, modernization and change in product mix without prior EC, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted EC by the SEIAA shall be appraised for grant of EC only by the EAC and Environmental Clearance will be granted at Central level only”. Accordingly, the proponent was addressed to submit the proposal to MoEF & CC for EC under violation category vide SEIAA letter dated: 19.06.2017.
- iii. Subsequently, MoEF&CC issued another notification S.O.1030 (E) dated 08.03.2018, “the cases of violations projects or activities covered under category A of the Schedule to the EIA Notification, 2006, including expansion and modernization of existing projects or activities and change in product mix, shall be appraised for grant of Environmental Clearance by the EAC in the Ministry and the Environmental Clearance shall be granted at Central level, and for category B projects, the appraisal and approval thereof shall vest with the State or Union territory level Expert Appraisal Committees and State or Union territory Environment Impact Assessment Authorities in different States and Union territories, constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986”.
- iv. The Project Proponent Request letter for appraising the application dated 16.10.2014 submitted application and requested the SEIAA-TN on 26.02.2020 to

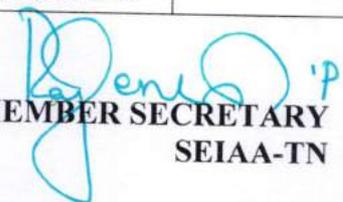

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process the application based on pending application under violation as per the MoEF& CC Office memorandum dated 09.09.2019.

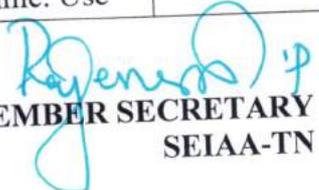
- v. The subject was placed in the 176th SEAC meeting held on 19.09.2020. The committee decided to recommend the proposal for Terms of Reference Under Violation.
- vi. As per recommendation of SEAC, the Subject was placed in the 410th SEIAA meeting held on 11.11.2020. The Authority after detailed discussion to grant of Violation Terms of Reference.
- vii. The ToR was issued by SEIAA-TN under Violation vide Lr.No.SEIAA-TN/F.No.3064/Violation/ToR-823/2020 dated: 23.11.2020.
- viii. The proponent submitted the EIA report to SEIAA-TN dated: 06.07.2021 for the consideration of EC under violation notification.
- ix. The proposal was placed in the 225th SEAC Meeting held on 13.08.2021.
- x. The project proponent submitted the above Said details on 16.08.2021.

Ecological Damage, Remediation Plan and Cost

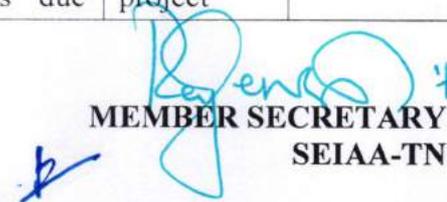
S.No.	Attributes/Parameter	Activity	Issue	Related Damage	Remediation / EMP suggested	Estimated Cost of Damage / Remediation
1.	Air Environment	Site Clearance Excavation Infrastructure development Construction activity Operation of DG	Dust generation Gases emissions Vehicle exhaust Emissions from fire wood and cooking gas	Air pollution due to particulates and gases. Change in water quality due to dust. Emission of VOC from woodwork	Isolated the construction area with flexible enclosures. Sprinkling of water was done at regular interval in the construction area and	Total Cost on Water sprinkling and dust suppression system is Rs. 30,000. Maintenance


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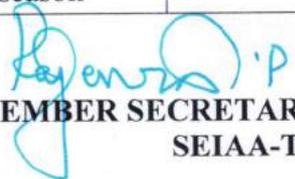
		sets and other construction equipments / machinery		and painting.	unpaved roads by truck mounted sprinklers. Proper maintenance of vehicles. The heavy vehicles moving offsite were well covered. Low sulphur fuels for transportation and for DG sets were used. Monitoring was done during construction activity.	ce for vehicles Rs.15,000. Ambient air quality monitoring insensitive areas Rs. 40,000.
2.	Ecological Environment	Site clearance No Cutting of existing trees	Loss of vegetation In the protect site, Habitat loss to fauna specially avi-fauna	Loss of native Flora and aesthetic view	Plantation of native species Development of green belt all along the boundary.	Greenbelt development cost Rs.35,000 /-
3.	Noise Environment	Movement of construction	Noise generation & increase in noise	Health issue due to increase in noise level	The work was limited to day time. Use	Protective Equipment


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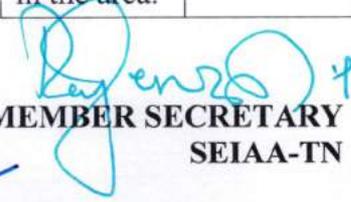
		equipment's and machineries. Construction activities.	level. Noise & vibration Due to construction Activity and operation of D.G.Set	to construction workers.	of machineries having highest standard and comply with national standard that take care of noise and vibration. The impact due to noise was Reduced by use of acoustic enclosures for machineries and personal protective measures like, earplugs, earmuffs etc.	Rs 10,000.
4.	Soil / Land Environment	Excavation Generation of hazardous wastes like empty cans of varnish, paint	Unmanage/un-control storage of excavated soil, Losing its texture, productivity and fertility	Changes in soil Quality. Soil Degradation over flow of drains due	The excavated top soil was used to develop the green belt within the project	For Greenbelt development, Cost is Rs. 35,000


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		ints, etc, during construction activity	status. Chocking of drains due to surface runoff during rainy season. Change in topography and drainage pattern. Un managed dumping, Nuisance creation. Toxicity generation, health effect	to chocking with soil during rainy season. Contamination of soil /water, Effect on flora/fauna, Health effect on workers handling chemicals /paints etc	site. Providing an isolated leachate proof storage facility for hazardous waste.	Secured intermediate leachate proof facility for storage = 20,000/-
5.	Water Environment	Freshwater Site preparation & infrastructure development Construction activities. Temporary stay of construction workers	Utilization of large quantity of water for dust suppression, consolidation and compaction Domestic water Consumption.	The rain water stored at site was used for construction purpose Source of water supply from TWAD Board.	Adequate toilets have been provided for construction labours and the sewage were discharged properly into soak pit through septic tank. During monsoon season	Restoration cost = 25,000/- Water analysis cost 15,000/-


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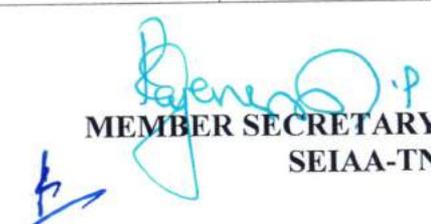
		(domestic consumption)			runoff from construction site were routed to a temporary sedimentation tank for settlement of suspended solids.	
		Wastewater	Wastewater generation from cleaning machinery, equipment's and vehicles. Domestic wastewater generation from workers.	Discharge of contaminated water to the land and to the water channel / drainage. Discharge of domestic sewage to the protect site.	Sewage treatment plant.	Maintenance = 25,000/-
		Storm water runoff	Sediment load Contamination of runoff due to non-point source pollution.	Deterioration of the water channel / drain and impact on aquatic life.	Proper channelization of storm water with intermediate grit chambers in the public drain with in the area.	


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					The Vicinity of the project site is frequently cleaned to remove all non-point sources before monsoon.	Cleaning cost = 25,000/-
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- xi. The cost assessment related to environmental degradation and its remediation as stated above is: Rs. 2,75,000/-
- xii. **Natural and Community Resource Augmentation Plan with budgetary allocation**

S.No.	Activity	Budgetary Allocation (Rs.)
A.	NATURAL RESOURCE AUGUMENTATION PLAN	
i.	Development of additional Rain water harvesting and ground water recharge structure	2,00,000
ii.	Provision of additional solar panel lighting in common areas	
iii.	Plantation in common areas of villages	
	Total (A)	2,00,000
B.	COMMUNITY AUGUMENTATION PLAN	
B-1	Infrastructure Development Work	
i.	Installation of RO Plant for safe drinking water supply at nearby Government School.	3,00,000


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B-2	Soft skill Development Work	
i.	Organize skill development program for sustainable income generation & livelihood for the community like training on scientific agricultural practices, tailoring, embroidery, etc.	
ii.	Imparting entrepreneurship development training to local people	
Total fund allocated towards natural and community resource augmentation plan. Total: A + (B1 + B2)		5,00,000

The complete ecological remediation cost, natural and community resource augmentation cost of Rs. 7,75,000/-

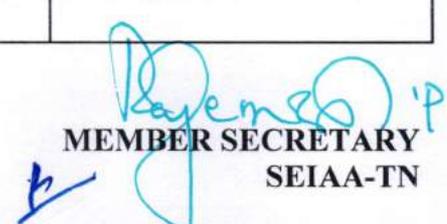
As per the SEAC advice the Damage cost for 7 years (2014-2021) were calculated as below

xiii. **DAMAGE COST DETAILS (Year-wise):**

Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation cost (total cost)						
First Year 2014-2015	Second Year 2015- 2016	Third Year 2016- 2017	Fourth Year 2017-2018	Fifth Year 2018-2019	Sixth Year 2019-2020	Seventh Year 2020-2021
Rs.7,75,000	Rs.7,75,000	Rs.7,75,000	Rs.7,75,000	Rs.7,75,000	Rs.7,75,000	Rs.7,75,000
			Total cost	54,25,000		

Proposal for Corporate Environmental Responsibility:

S. No	CER Activity	Capital cost Allocation (in Lakhs)
1	Improvement of school infrastructure, sanitation facility, library, Drinking water treatment plant, solar lighting & smart class (LED Projector with computer) for	
	Government Boys Higher Secondary School, Veeraganur	25
	Government Girls Higher Secondary School, Veeraganur	25


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	Government Higher secondary school, Veerapandi	16
Total Cost Allocation		66

xiv. The Proposal was placed in this 144th SEAC meeting held on 17.02.2020.

Based on the inspection report and the violation notification, the SEAC classified the level of damages by the following criteria:

1. Low level Ecological damage:
 - a. Only procedural violations (started the construction at site without obtaining EC)
2. Medium level Ecological damage:
 - a. Procedural violations (started the construction at site without obtaining EC)
 - b. Infrastructural violation such as deviation from CMDA/local body approval.
 - c. Non operation of the project (not occupied).
3. High level Ecological damage:
 - a. Procedural violations (started the construction at site without obtaining EC)
 - b. Infrastructural violation such as deviation from CMDA/local body approval.
 - c. Under Operation (occupied).

As per the OM of MoEF & CC dated: 01.05.2018, the SEAC deliberated the fund allocation for Corporate Environment Responsibility which shall be to a maximum of 2% of the project cost.

In view of the above and based on the inspection report & the Ecological damage, remediation plan and natural & community resource augmentation plan furnished by the proponent, the SEAC decided the fund allocation for Ecological remediation, natural resource augmentation & community resource augmentation and penalty by following the below mentioned criteria.


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Level of damages	Ecological remediation cost (% of project cost)	natural resource augmentation cost (% of project cost)	community resource augmentation cost (% of project cost)	CER (% of project cost)	Total (% of project cost)
Low level Ecological damage	0.25	0.10	0.15	0.25	0.75
Medium level Ecological damage	0.35	0.15	0.25	0.5	1.25
High level Ecological damage	0.50	0.20	0.30	1.00	2.00

xv. For the project cost, the proponent has submitted the building valuation report for violated area Dated: 16.07.2021 from the Chartered Engineer (No: M/1175/594/1). In that certificate it is given as follows,

Estimation present value of the construction as on 31/03/2019			
S.no	Activity	Built up Area in sq. mtrs	Estimated cost in Rs.
1.	Cost of Building for M/s VMKV Medical college campus Buildings (OPD Block, college Building etc)	85,734.58	48,48,00,000
2.	<u>Cost of other Assets:</u> a) Plant and machineries (As per CA's book value).		12,67,00,000


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	b) Cost of ETP/STP/APC		
	c) Cost of electrical(including electrical equipments fitting, A/C, UPS, Furniture & fixtures etc		12,00,000 5,25,00,000
	Total		66,52,00,000

The total cost of Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation cost is Rs. 54,25,000 Lakhs arrived by the EIA coordinator which is less than the 1% of the project cost Rs. 66,52,000 lakhs. Hence as per SEAC Norms Rs.66,52,000 is finalized as the cost of Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation cost.

Hence the total cost of Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation cost is Rs.66,52,000 lakhs.

xvi. The SEAC observed that the construction of existing medical college & hospital buildings without prior environmental clearance comes under violation project seeking Environmental Clearance at S.F.Nos: 88/1B1B, 1B2B, 1B3B, 2B1B, 2B2, 3, 4, 5, 6,7,8A (Pt), 8B, 89/1B1B, 1B2B, 1B3B, 1B4B, 1B5B, 1B6, 2, 90/1, 2A, 2B, 2C, 2D, 2E, 2F, 3A, 3B, 3C, 3D, 91/2, 94/1(Pt) in Nalrayanpatti Village, S.Nos. 97/2A2, 2B, 2C, 3B1B, 3B2B, 3B3B, 3B4B, 3B5B, 386, 3B7, 4A, 4B, 4C, 4D,5A, 5B, 7A, 7B in Nalrayanpatti village, Survey No. 38,39(pt), 48/8(Pt), 9, 10, 11, 16, 54/1, 2, 3, 4, 8, 10, 11, 12, 13, 15, 17, 21, 22, 23, 24,25, 26, 27, 55/1, 2(pt), 3, 4, 5, 117/ 1 , 3(pt), 118/1, 2, 3, 119/1, 2, 7, 8, 9, 120/6, 7 in Chinnaseeragapadi Village in Survey No. 37/2C, 2E, 2F, 40/1N, 2, 3D(Pt), 42/5A, 6A, 6B, 6E, 6F, 6I, 6J, 6K, 7, 8A, 9, 10, 11A, 11B, 13 in Veerapandi Village,VeerapandiPanchayat Union, Salem Taluk, Salem District, Tamil Naduby M/s.Vinayaka Mission's Kirupananda Variyar Medical College & Hospital which is categorised under the "high level ecological damage category". The Committee decided to recommend the proposal to SEIAA for grant of EC subject to the following conditions in addition to the normal conditions:


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1. As per the MoEF&CC Notification, S.O.1030 (E) dated:08.03.2018, "The project proponent shall submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalized by the concerned Regulatory Authority, and the bank guarantee shall be deposited.
2. Accordingly, the amount prescribed for Ecological remediation (Rs.33,26,000 lakhs), natural resource augmentation (Rs.13,30,400 lakhs) & community resource augmentation (Rs.19,95,600 lakhs), totaling Rs.66,52,000 lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs.66,52,000 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit knowledge of the same to SEIAA-TN. The funds shall be utilized for the ecological damage remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
3. The project proponent shall carryout the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of one year. If not, the bank guarantee will be forfeited to TNPCCB without further notice.
4. The amount committed by the Project proponent for CER (Rs.66 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.
5. The Project proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCCB for treated sewage.


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6. The Project proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieving the standards prescribed by the TNPCB.
7. As per the MoEF&CC Office Memorandum F.No.22-65/2017-IA.III dated:30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities of proposed CER for entire project other than the CER amount of 66 Lakhs to be remitted before the issue of Environmental clearance as imposed in the condition No.3.
8. The project proponent shall develop and furnish photographs of green belt developed incorporating native species adopting Miyawaki scheme with native species inside the proposed project site, excluding the ornamental plants before obtaining the CTO.
9. The project proponent shall furnish revised latest AAQ data & meteorological data pertaining to the proposed project site before obtaining the CTO.
10. The project Proponent shall provide OWC for disposal of bio degradable solid waste. The project Proponent shall operate the same efficiently and continuously for the disposal of the Organic waste generated from the campus. The non-biodegradable waste shall be regularly collected and disposed through TNPCB authorized recycler.
11. The Project proponent shall collect & dispose the hazardous waste through TNPCB Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Trans boundary Movement),Rules2016.
12. The Project proponent shall collect and dispose the E-Waste through TNPCB Authorized vendors/recycler as per the E-Waste Management Rules 2016.
13. Necessary permission shall be obtained from the competent authority for the drawl/outsourcing of fresh water before obtaining consent from TNPCB.


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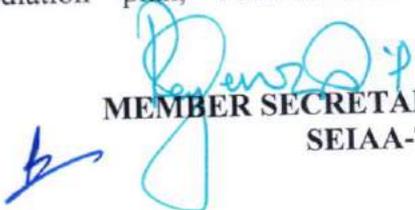
14. All the mitigation measures committed by the project proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
15. Tapping of solar energy should be atleast 10% of total energy consumption Solar energy usage mainly for the illumination of common areas, street lighting etc.,
16. The project proponent shall provide separate stand by D.G set for the STP proposed for the continuous operation of the STP in case of power failure.
17. Waste of any type not to be disposed of in any water bodies including drains, canals and the surrounding environment.
18. The Proponent shall provide rainwater harvesting sump of adequate capacity for collecting the runoff from rooftops, paved and unpaved roads as committed.
19. The project proponent shall obtain the necessary authorization from TNPCB and strictly follow the Bio-Medical Waste Management Rules, 2016, as amended for the generation of Bio-medical waste within the premises.
20. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.
21. The proponent shall furnish the detail about the built-up area for all the buildings with floor wise to TNPCB every year along with the compliance report for the Environmental Clearance.
22. The recommendation for the issue of "Environmental Clearance" is subjected to the outcome of the written appeal vide in Hon'ble National Green Tribunal (South Zone) Original Application No. 08 of 2021 (SZ)
23. Any violations and subsequent suitable action may be decided by SEIAA, as deemed appropriate, if arises.


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xvii. "As per the MoEF& CC Notification, S.O.1030 (E) dated:08.03.2018, "The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalized by the concerned Regulatory Authority, and the bank guarantee shall be deposited prior to the grant of Environmental Clearance".

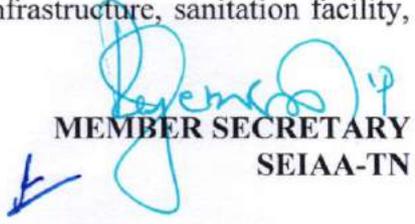
xviii. The proposal was placed before the 464th Authority meeting held on 27.09.2021. After detailed discussion, the Authority decided to request the Member Secretary, SEIAA to obtain the following details from the proponent as recommended by the SEAC and place the proposal in the ensuing Authority meeting after receipt the details.

1. As per the MoEF&CC Notification, S.O.1030 (E) dated:08.03.2018, "The project proponent shall submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalized by the concerned Regulatory Authority, and the bank guarantee shall be deposited.
2. Accordingly, the amount prescribed for Ecological remediation (Rs.33,26,000 lakhs), natural resource augmentation (Rs.13,30,400 lakhs) & community resource augmentation (Rs.19,95,600 lakhs), totaling Rs.66,52,000 lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs.66,52,000 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the ecological damage remediation plan, Natural resource


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augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.

3. The amount committed by the Project proponent for CER (Rs.66 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.
 4. As per the MoEF & CC Office Memorandum F.No.22-65/2017-IA.III dated:30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities of proposed CER for entire project other than the CER amount of 66 Lakhs to be remitted before the issue of Environmental clearance as imposed in the condition No.3.
 5. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.
- xix. The above minutes communicated to the project proponent and the same was furnished reply to SEIAA-TN on 01.10.2021 stating that “
1. The project proponent submitted bank guarantee for Ecological Remediation, Natural Resource Augmentation & Community Resource Augmentation vide BG of CSB Bank Ltd, Salem BG No.0083/FBG/2021/1 dated: 28.09.2021 for an amount of Rs.66.52lakhs (Sixty Six Lakhs and fifty two thousand only) to TNPCB on 01.10.2021.
 2. The CER details
 - a) Rs.25Lakhs (DD No: 476168, dated: 27.09.2021, CSB Bank, Service Branch) remitted in the form of DD to the beneficiary for improvement of school infrastructure, sanitation facility, library, Drinking water treatment plant, solar lighting & smart class (LED projector with computer) for the Government Boys Higher Secondary School at Veeraganur.
 - b) Rs.25Lakhs (DD No: 476169, dated: 27.09.2021, CSB Bank, Service Branch) for improvement of school infrastructure, sanitation facility,


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- library, Drinking water treatment plant, solar lighting & smart class (LED projector with computer) for the Government Girls Higher Secondary School at Veeraganur to Thalaivasal Road, Veeranganur.
- c) Rs.16Lakhs (DD No: 476170, dated: 27.09.2021, CSB Bank, Service Branch) for improvement of school infrastructure, sanitation facility, library, Drinking water treatment plant, solar lighting & smart class (LED projector with computer) for the Government Girls Higher Secondary School at Veerapandi.
3. The TNPCB filed a case against us under the provisions of Section 19 of Environment (Protection) Act, 1986 in the court of Judicial Magistrate Court, Salem, CNR No: TNSA04-001509-2014, 01.10.2014 (CC Reg.No.1900148/2014)

SEIAA Recommendations

The proposal was placed in the 470th Authority meeting held on 18.10.2021. After detailed discussion, the Authority noted as follows.

1. The project proponent submitted copy bank guarantee for Ecological Remediation, Natural Resource Augmentation & Community Resource Augmentation vide BG of CSB Bank Ltd, Salem BG No.0083/FBG/2021/1 dated: 28.09.2021 for an amount of Rs.66.52lakhs (Sixty Six Lakhs and fifty two thousand only) submitted to TNPCB on 01.10.2021 and copy of acknowledgment.
2. The proponent has submitted the copy of remittance details towards remittance of CER to the beneficiaries in the form of DD stating as follows.
 - a) Rs.25Lakhs (DD No: 476168, dated: 27.09.2021, CSB Bank, Service Branch) remitted in the form of DD to the Government Boys Higher Secondary School at Veeraganur, Salem District.
 - b) Rs.25Lakhs (DD No: 476169, dated: 27.09.2021, CSB Bank, Service Branch) remitted in the form of DD to the Government


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Girls Higher Secondary School at Veeraganur to Thalaivasal Road, Veeranganur Salem District.

c) Rs.16Lakhs (DD No: 476170, dated: 27.09.2021, CSB Bank, Service Branch) remitted in the form of DD to the Government Girls Higher Secondary School at Veerapandi, Salem District.

3. The TNPCB filed a case against us under the provisions of Section 19 of Environment (Protection) Act, 1986 in the court of Judicial Magistrate Court, Salem, CNR No: TNSA04-001509-2014, 01.10.2014 (CC Reg.No.148/2014)

In view of the above, the Authority accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC & normal condition in addition to the following condition.

1. The project Proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a Period of one Year as committed. If not, the bank guarantee will be forfeited to TNPCB without further notice.
2. The proponent shall ensure that the treated/untreated sewage should not be disposed directly or indirectly to the nearby water bodies under any circumstances.

Part A: Common conditions applicable for Pre-Operation and Operational Phases

Part B: Conditions for Pre-Operation Phase.

Part - C - Specific Conditions – Construction phase

Part – D - Specific Conditions – Operational Phase/Post constructional Phase / Entire life of the project.

Validity:

The SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 as amended, with validity for Seven years from the date of issue of EC, subject to the compliance of the terms and conditions stipulated below:

Part - A – Common conditions applicable for Pre-construction, Construction and Operational Phases:

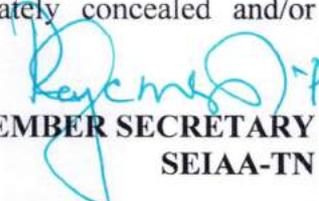

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1. Any appeal against this environmental clearance shall be with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
2. The construction of STP, Solid Waste Management facility, E-waste management facility, DG sets, etc., should be made in the earmarked area only. In any case, the location of these utilities should not be changed later on.
3. The Environmental safeguards contained in the application of the proponent /mentioned during the presentation before the State Level Environment Impact Assessment Authority / State Level Expert Appraisal Committee should be implemented in the letter and spirit.
4. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
5. The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of any of the EC conditions is found and to take action, including revoking of this Environmental Clearance as the case may be.
6. A proper record showing compliance of all the conditions of Environmental Clearance shall be maintained and made available at all the times.
7. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company. The status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Chennai by e-mail.
8. The Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend


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full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

9. "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu.
10. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
11. The conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.
12. The Environmental Clearance shall not be cited for relaxing the other applicable rules to this project.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
14. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Chennai, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; PM10, PM2.5, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored.
15. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or


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submitted false or misleading information or inadequate data for obtaining the environmental clearance.

16. The Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.
18. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
19. Where the trees need to be cut, compensation plantation in the ratio of 1:10 (i.e. planting of 10 trees for every one tree that is cut) should be done with the obligation to continue maintenance.
20. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive who will report directly to the Head of the Organization and the shortfall shall be strictly reviewed and addressed.
21. The EMP cost shall be printed in the Brochure / Pamphlet for the preparation of the sale of the property and should also mention the component involved.
22. Trees, herbs and shrubs listed should not be disturbed during any phase of the project.
23. Necessary permission should be obtained from PWD/Wetland Authority, Tamil Nadu before commencement of the project.
24. The EMP cost shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually
25. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding


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ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986

26. The proponent shall furnish the permission/ NOC of water supply from the competent authority before obtaining CTO from TNPCB.
27. The Project Proponent has to provide Rain water recharge pits 200nos of dia 1.2m & depth 3m of rain water provided in order to recover and reuse the rain water during normal rains as reported
28. The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area and the same shall be included in the layout out plan to be submitted for CMDA/DTCP approval.
29. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wildlife angle including clearance from obtaining committee of the National Board for Wildlife as applicable shall be obtained before starting the operation, if the project site is located within 10KM from National Park and Sanctuaries.
30. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

Part - B – Specific Conditions – Pre construction phase:

1. **The project authorities should advertise with basic details at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance. The press releases also mention that a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN. The copy of the press release should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Chennai and SEIAA-TN.**
2. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.


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3. **A copy of the clearance letter shall be sent by the proponent to the Local Body. The clearance letter shall also be put on the website of the Proponent.**
4. The approval of the competent authority shall be obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per National Building Code including protection measures from lightning etc before commencement of the work.
5. All required sanitary and hygienic measures for the workers should be in place before starting construction activities and they have to be maintained throughout the construction phase.
6. Design of buildings should be in conformity with the Seismic Zone Classifications.
7. The Construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration.
8. No construction activity of any kind shall be taken up in the OSR area.
9. Consent of the local body concerned should be obtained for using the treated sewage in the OSR area for gardening purpose. The quality of treated sewage shall satisfy the bathing quality prescribed by the CPCB.
10. The height and coverage of the constructions shall be in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011.
11. The basement of the building shall be above the maximum flood level documented by the Water Resource Department, PWD, Government of Tamil Nadu in consultation with the CMDA.
12. The proponent shall prepare completion plans showing Separate pipelines marked with different colours with the following details
 - i. Location of STP, compost system, underground sewer line.
 - ii. Pipe Line conveying the treated effluent for green belt development.
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line, if proposed
 - vi. Telephone cable

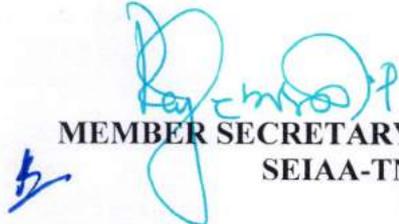

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- vii. Power cable
 - viii. Storm water drains, and
 - ix. Rain water harvesting system, etc., and it shall be made available to the owners
13. A First Aid Room shall be provided in the project site during the entire construction and operation phases of the project.
 14. The structural design of the proposed building must be vetted by premier academic institutions like Anna University, IIT Madras, etc., and the fact shall be informed to SEIAA.
 15. There shall not be any threat to the biodiversity due to the proposed development.
 16. The present land use surrounding the project site shall not be disturbed at any point of time.
 17. The green belt area shall be planted with indigenous native trees.
 18. Natural vegetation listed particularly the trees shall not be removed during the construction/operation phase. In case any trees are likely to be disturbed, shall be replanted.
 19. During the construction and operation phase, there should be no disturbance to the aquatic eco-system within and outside the area.
 20. The Provisions of Forest conservation Act 1980, Wild Life Protection Act 1972 & Bio diversity Act 2002 should not be violated.
 21. There should be Fire fighting plan and all required safety plan.
 22. Regular fire drills should be held to create awareness among owners/ residents.

Part - C - Specific Conditions – Construction phase:

1. Construction Schedule:

- i) The Project proponent shall have to furnish the probable date of commissioning of the project supported with necessary bar charts to SEIAA-TN.

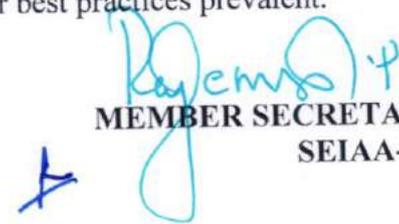

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2. Labour Welfare:

- i) All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- ii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contradictions due to exposure to dust and take corrective measures, if needed.
- iii) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

3. Water Supply:

- i) The entire water requirement during construction phase may be met from ground water source from the source with approval of the PWD Department of water resources/ may be out sourced.
- ii) Provision shall be made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The treatment and disposal of waste water shall be through dispersion trench after treatment through septic tank. The MSW generated shall be disposed through Local Body and the identified dumpsite only.
- iv) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.


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- v) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.

4. Solid Waste Management:

- i) The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.

5. Top Soil Management:

- i) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.

6. Construction Debris disposal:

- i) Disposal of construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people. The construction and demolition waste shall be managed as per Construction & Demolition Waste Management Rules, 2016.
- ii) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.

7. Diesel Generator sets:

- i) Low Sulphur Diesel shall be used for operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.
- ii) The diesel required for operating stand by DG sets shall be stored in underground tanks fulfilling the safety norms and if required, clearance from Chief Controller of Explosives shall be taken.


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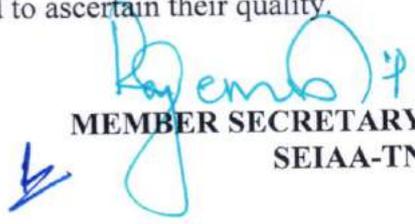
- iii) The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower, etc.

8. Air & Noise Pollution Control:

- i) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- ii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase. The pollution abatement measures shall be strictly implemented.
- iii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Parking shall be fully internalized and no public space should be utilized. Parking plan to be as per CMDA norms. The traffic department shall be consulted and any cost effective traffic regulative facility shall be met before commissioning.
- iv) The buildings should have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation.
- v) The background noise levels prevailing at the site already exceeds permissible noise levels. Hence, the proponent should develop thick greeneries all around the project boundary in order to contain the noise levels.

9. Building material:

- i) Fly-ash blocks should be used as building material in the construction as per the provision of Fly ash Notification of September, 1999 and amended as on 27th August, 2003 and Notification No. S.O. 2807 (E) dated: 03.11.2009.
- ii) Ready-mix concrete shall alone be used in building construction and necessary cube-tests should be conducted to ascertain their quality.


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- iii) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.

10. Storm Water Drainage:

- i) Storm water management around the site and on site shall be established by following the guidelines laid down by the storm water manual.

11. Energy Conservation Measures:

- i) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- ii) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
- iii) All norms of Energy Conservation Building Code (ECBC) and National Building Code, 2005 as energy conservation have to be adopted Solar lights shall be provided for illumination of common areas.
- iv) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- v) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- vi) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

12. Fire Safety:

- i) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.


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- ii) Proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency shall be made.

13. Green Belt Development:

- i) The Project Proponent shall plant tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is completed.
- ii) The project proponent has to develop thick greeneries all round the project boundary in order to contain the noise levels.

14. Sewage Treatment Plant:

- i) The Sewage Treatment Plant (STP) & Effluent Treatment plant (ETP) installed should be certified by an independent expert/ reputed Academic institutions for its adequacy and a report in this regard should be submitted to the SEIAA, TN before the project is commissioned for operation. Explore the less power consuming systems viz baffle reactor, etc., for the treatment of sewage.
- ii) The Proponent shall install STP & ETP as furnished. Any alteration to satisfy the bathing quality shall be informed to SEIAA-TN.

15. Rain Water Harvesting:

- i) The proponent/ Owner of the Flats shall ensure that roof rain water collected from the covered roof of the buildings, etc shall be harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water shall be reused.
- ii) Rain water harvesting for surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc. The Proponent shall provide adequate number of bore wells / percolation pits/ etc. as committed. The bore wells / percolation pits/ etc.


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for rainwater recharging should be kept at least 5 mts. above the highest ground water table.

16. Building Safety:

- i) Lightning arrester shall be properly designed and installed at top of the building and where ever is necessary.
- ii) The operation of demolition of the existing building should be carried out only during day time with adequate measures to contain the noise and dust in a way that it does not affect the residents who are living very close (at about 20m from the project site).

Part – D - Specific Conditions – Operational Phase/Post constructional phase/Entire life of the project:

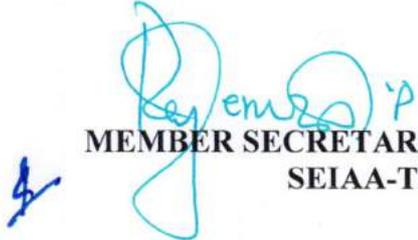
1. There should be Fire fighting plan and all required safety plan.
2. Regular fire drills should be held to create awareness among owners/ residents.
3. The building should not spoil the green views and aesthetics of surroundings and should provide enough clean air space.
4. The EMP cost shall be printed in the Brochure / Pamphlet for the preparation of the sale of the property and should also mention the component involved.
5. The Project proponent shall get due permission from the wetland Authority before the commencement of the work.
6. The project activities should in no way disturb the manmade structures
7. The Proponent shall do afforestation/ restoration programme contemplated to strengthen the open spaces shall preferably include native species along with the financial forecast for planting and maintenance for 5 years.
8. "Consent to Operate" should be obtained from the Tamil Nadu pollution Control Board before the start of the operation of the project and copy shall be submitted to the SEIAA-TN.
9. The ground water shall be drawn only after obtaining necessary permission from the Competent Authority.
10. Ground water quality to be checked for portability and if necessary RO plant shall be provided.


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11. The Proponent should be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years. Within one year after handing over the flats to all allottees a viable society or an association among the allottees shall be formed to take responsibility of continuous maintenance of all facilities with required agreements for compliance of all conditions furnished in Environment Clearance (EC) order issued by the SEIAA-TN or the Proponent himself shall maintain all the above facilities for the entire period. The copy of MOU between the buyers Association and proponent shall be communicated to SEIAA-TN.
12. The ground water level and its quality should be monitored and recorded regularly in consultation with Ground Water Authority.
13. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. The treated sewage shall conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use. Necessary measures should be made to mitigate the odour and mosquito problem from STP.
14. The Proponent shall operate STP continuously by providing stand by DG set in case of power failure.
15. It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc
16. Adequate measures should be taken to prevent odour emanating from solid waste processing plant and STP.
17. The e - waste generated should be collected and disposed to a nearby authorized e-waste centre as per E- waste (Management & Handling), Rules 2016.
18. Diesel power generating sets proposed as source of back-up power during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets.
19. The noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.


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20. Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous & other Wastes (Management & Transboundary Movement) Rules 2016. Spent oil from D.G sets should be disposed off through registered recyclers.
21. The proponent is required to provide a house hold hazardous waste /E-waste collection and disposal mechanism.
22. The proponent/ Owner of the Flats shall ensure that storm water drain provided at the project site shall be maintained without choking or without causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
23. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
24. A copy of the Environmental clearance (EC) letter shall be made available to all the allottees along with the allotment order / sale deed.
25. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.


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Copy to:

1. The Principal Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.

4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ),
34, HEPC Building, 1st& 2nd Floor, Cathedral Garden Road, Nungampakkam,
Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests,
Paryavaran Bhavan, CGO Complex, New Delhi 110003.
6. The Commissioner, Salem Corporation, Salem District.
7. Stock File.